

reservoirs for power generation and other possible uses of the heat energy. Detailed investigations are in progress in the Puga Valley in Jammu and Kashmir and the Parbati Valley in Himachal Pradesh. A geo-thermal Coordinating Committee has been set up to review and direct exploratory and other activities in the geo-thermal field.

Tidal Power

15. Some preliminary investigations on the possibility of use of tidal power have already been carried out and an UNEP expert also visited the country in 1975 to advise on the possibilities of tidal power development. Gulf of Cambay and Kutch along the West Coast and the estuary of Ganga in the Sunderbans in West Bengal are the possible locations where the tidal range is fairly high, affording possibilities for tidal power generation. The main problem with tidal energy relates to the high initial cost the variable nature of the outlook and the technical and economical problems involved in furling up this power. A Coordination Committee was set up in May, 1979 under the Chairmanship of the Chairman CEA to consider further course of action and formulate progress of investigation and studies relating to tidal power development in the country. The Committee has since submitted a report for carrying out investigations at an assumed cost of Rs. 207.11 lakhs exclusive of the foreign exchange component of the order of US \$ 2,00,000 spread over for a period of 5 years. The Committee has recommended (i) short term investigations, (ii) laboratory studies, (iii) long term field investigations. The investigations have not yet been taken up.

Ocean Thermal Energy Conversion (OTEC) Plant and Wave power

16. The OTEC technology is still in a preliminary R&D stage in the world. Some preliminary considerations have been given to taking up R&D activi-

ties in this field and further detailed examination is required to decide on the nature and extent of R&D activities to be undertaken keeping in view the present stage of development of the technology in the world.

Taking over of Raymon Engineering Limited by Texmaco

3326. SHRI NAVIN RAVANI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Texmaco, the Birla controlled company, is reported to have moved to take over Raymon Engineering Limited a wagon manufacturing sick company;

(b) if so, what conditions it has forwarded for this amalgamation and whether Central Government are considering the question of clearance to this proposal;

(c) how many other industrial units were taken over within last three years by Texmaco and which were these companies; and

(d) whether such cases were referred to MRTP Commission?

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) and (b). No proposal from M/s. Texmaco Limited either under sub-section (4) of Section 23 or under sub-Section (2) of Section 23 of M.R.T.P. Act, 1969, for take over of or amalgamation with M/s. Raymon Engineering Works Limited has been received by the Central Government. M/s. Raymon Engineering Works Limited was ordered to be wound up by the High Court of Calcutta, and the matter of disposal of the assets of that company is pending before that court.

(c) Nil.

(d) Does not arise.